GOVERNMENT OF INDIA STATISTICS AND PROGRAMME IMPLEMENTATION LOK SABHA

UNSTARRED QUESTION NO:1525
ANSWERED ON:07.03.2001
MPLADS
CHANDRESH PATEL KORDIA;GANGASANDRA SIDDAPPA BASAVARAJ;GOWDAR MALLIKARJUNAPPA;SULTAN SALAHUDDIN OWAISI;TRILOCHAN KANUNGO

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether any amendments have been made in the guidelines of MPLADS enabling the Members of Parliamento donate Rs.10 lakhs for reconstruction and rehabilitation in the guake affected State of Gujarat;
- (b) if so, the details thereof; and
- (c) the amount provided by each Member of Parliament and others out of the funds of the MPLADS and the amount spent thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTERS TO ATE IN THE MINISTRY OF STATISTIC SAND PROGRAMMEMPLEMENTATION MINISTER OF STATE FOR THE DEPARTMENT OF MINISTRATIVER FORM SAND PUBLICGRIEVANCES IN THE MINISTRY OF PERSONNEL PUBLICGRIEVANCES AND PENSIONS AND MINISTER (STATE (INDEPENDENT CHARGE) OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN SHOURIE)

- (a)&(b) The Guidelines on MPLADS provided thata Member of Parliament can allocate Rs.10 lakhs for each `natural calamity of rare severity` outside their constituencies/states for construction of assets that are permissible in the Guidelines for rehabilitation measures. This has been further relaxed allowing MPs to contribute any portion of their unspent balance in a year from their MPLADS funds for developmental works that are permissible in the Guidelines for rehabilitation in the earthquake affected areas of Gujarat. The ceiling of Rs.10 lakhs accordingly has been waived and MPs may assign any portion from their balance up to the Rs. 2 crore accruing to them in the year.
- (c) In accordance with the information available with the Ministry of Statistics & Programme Implementation, ason 5.3.2001, 72 Lok Sabha MPs and 136 Rajya Sabha MPshave indicated their consent for contributing an amount of Rs.33.66 crores towards Gujarat rehabilitation.